

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

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New Delhi, Dated: 27.5.57

NOTIFICATION
Income-tax

No. 7315 (F.No.261/23/57-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) Section 9 of Wealth-tax Act, 1957 (27 of 1957); Section 8 of the Gift-tax Act, 1958(18 of 1958) and in supersession of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the Ranges specified column(1) of the Schedule below, shall perform their functions in respect of the persons and the Income/Wealth/gift assessed to income-tax/wealth-tax/gift tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column(2) thereof excluding all persons and income/wealth/gift assessed to Income-tax/Wealth-tax/Gift-tax over which the jurisdiction vests with the Commissioner of Income-tax(Appels):

SCHEDULE

Ranges with Head Quarters Income-tax Circles, Wards & Districts

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| 1. Appellate Assistant Commissioner of Income-tax, Range-I, Bangalore. | 1. Circle-I, Bangalore.
2. Foreign Section, Bangalore.
3. Company Circles I to VII, Bangalore.
4. Trust Circle, Bangalore.
5. Film Circle, Bangalore.
6. Bellary Circle, Bellary.
7. Hospet Circle, Hospet. |
| 2. Appellate Assistant Commissioner of Income-tax Range-II, Bangalore. | 1. Circle-II, Bangalore.
2. Circle-IV, Bangalore.
3. Survey Circles, Bangalore.
4. Central Circles, Bangalore.
5. Investigation Circle, Bangalore.
6. Mysore Circle, Mysore.
7. Mandya Circle, Mandya.
8. Hassan Circle, Hassan.
9. Tumkur Circle, Tumkur. |

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2. Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another range, as appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before Appellate Assistant Commissioner of the range from whom that Income-tax Circle, Ward or District or part thereof is transferred, shall from the date this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the range to whom the said circle, ward or district or part thereof is transferred.

K.P. Ganguli
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Central Board of Direct Taxes

Note: In exercise of the powers conferred by sub-section 2A of Section 4 of 1953 (34 of 1953), the Central Government has appointed the Appellate Assistant Commissioner of Income-tax, Range-III, Bangalore as the Appellate Controller of Estate Duty, Bangalore in respect of Estate Duty appeals over which the jurisdiction do not vest with the Appellate Controller of Estate Duty (Commissioner of Income-tax(Appeals)-III, Bangalore) with effect from 3.1.1983 as per Notification No.59/82/P.No.307/11/82-ED dated 28.12.1982 issued by the Central Board of Direct Taxes, New Delhi. Hence the Appellate Controller of Estate Duty, Bangalore (AAC Range-III, Bangalore) will have jurisdiction over estate duty appeals against orders passed by all Assistant Controller of Estate Duty within the jurisdiction of the Controller of Estate Duty Bangalore other than the Estate Duty appeal in respect of which the jurisdiction vests with the Commissioner of Income-tax(Appeals).

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to :

1. The Chief Commissioner(Adm.) & Commissioner of Income-tax, Karnataka-I, Bangalore.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. ADI (HS & P), Bulletin, New Delhi.
4. Ad.VI/ED Sections.
5. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
6. ITCC Section.

K.P. Ganguli

(K.P. Ganguli)

OSD(J)

Central Board of Direct Taxes